

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1034/94

DATE OF ORDER : 23-07-1997.

Between :-

1. V.Ramakrishna Rao
2. B.Raju
3. M.Chanti
4. K.Masthan

... Applicants

And

1. Chief Personnel Officer,
SC Rlys, Rail Nilayam,
Sec'bad.
2. Chief Commercial Superintendent
SC Rlys, Rail Nilayam,
Sec'bad.
3. Sr.Divisional Personnel Officer,
SC Rlys, Vijayawada.

... Respondents

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Counsel for the Applicants : Shri P.Krishna Reddy

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *9/10/97*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Shri P.Krishna Reddy, counsel for the applicants and Shri C.V.Malla Reddy, learned standing counsel for the Respondents.

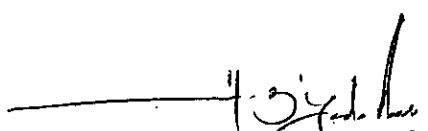
2. The circumstances of the engagement of the applicants in this O.A., the work-place of their engagement and their nature are all of work similar to that of the applicants in OA 123/94 disposed of by this Tribunal on 19-6-97. The judgement duly took note of the earlier history of the case including the judgement passed by the Hon'ble Supreme Court before remanding the case to the Tribunal. Certain directions were given in the said judgement after taking a due cognisance of the pleas, circumstances and facts of the case. Those directions are wholly applicable in this case as well, provided the applicants in the instant case were performing their duties on the date of filing of this O.A. i.e. 13-8-94.

3. Shri C.V.Malla Reddy submits that Applicants 1 to 4 herein had stopped, on their own volition, to attend to their duties in the month of January/February '94. This is a matter for the respondents to check for accuracy. If the applicants had indeed been performing any duties on the date of verification of their application i.e., 13-8-94, the directions issued in OA 123/94 shall be made applicable to the applicants herein also. While arriving at a suitable decision, the contents of Annexure-IV to the Original Application may also be kept in view, to the extent necessary, and

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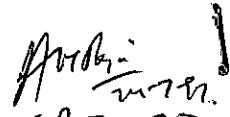
germane to the case.

4. Thus the Original Application is disposed of in terms of the above order. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)

Dated: 23rd July, 1997.
Dictated in Open Court.

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Deputy Registrar (D) ce

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 23-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1034/94

T.A.No.

(w.p.)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय अधिकारिक अधिकारण
Central Administrative Tribunal
दिल्ली/SCRA/TCH

31 JUL 1997

हैदराबाद बैचारिक
HYDERABAD BENCH